

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 42 of 2014

Dated : 4th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Federation of Karnataka Chamber of Commerce
& Industry ...Appellant(s)**

Versus

Bangalore Electricity Supply Co. Ltd. & Anr. ...Respondent(s)

**Counsel for the Appellant(s): Mr. Shridhar Prabhu
Counsel for the Respondent(s): Ms. Swapna Seshadri for R-1
Mr. Anand K. Ganesan for R-2**

ORDER

We have heard the Learned Counsel for the Appellant. He undertakes to file vakalatnama within a week's time. He is directed to file his comprehensive written submissions on or before 18.7.2014 after serving on the other side. Thereafter, the Learned Counsel for the Respondents are directed to file their respective written submissions after serving copy on the other side.

Post the matter for further hearing on **24.07.2014 at Delhi Bench.**

**(Rakesh Nath)
Technical Member
mk**

**(Justice M. Karpaga Vinayagam)
Chairperson**